Bill No. 128-F of 2026

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 2026

(AS PASSED BY THE HOUSES OF PARLIAMENT—

LOK SABHA ON 3RD AUGUST, 2026

RAJYA SABHA ON 5TH AUGUST, 2026)

ASSENTED TO
ON 11 AUG 2026
Act. No. 14 of 2026

Bill No. 128-F of 2026

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 2026

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

further to amend the Supreme Court (*Number of Judges*) *Act,*1956.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows: —

Short title and commencement.

1. (*1*) This Act may be called the Supreme Court (Number of Judges) Amendment Act, 2026.

(*2*) It shall be deemed to have come into force on the 16th day of May, 2026.

Amendment of section 2.

55 of 1956.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word "thirty-three", the word "thirty-seven" shall be substituted.

Repeal and savings.

3. (*1*) The Supreme Court (Number of Judges) Amendment Ordinance, 2026 is hereby repealed. Ord. 1 of 2026.

(*2*) Notwithstanding such repeal, anything done or any action taken under the Supreme Court (Number of Judges) Act, 1956 as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act as amended by this Act. 55 of 1956.

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BILL

further to amend the Supreme Court (Number of Judges) Act,1956.

(*As passed by the Houses of Parliament*)